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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.250/2003
OA 1298/2002

New Delhi this the 22nd day of September, 2003

Hon'ble Smt.Lakshmi Swaminathann, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Shri V.K.Saxena,
S/O late Shri Laxmi Narain Saxena,
R/O B-8/6073, Vasant Kunj,
New Delhi.

..Petitioner

(By Advocate Shri S.C.Saxena)

VERSUS

1. Shri J.V.R.Prasad Rao,
Secretary,
Ministry of Health and Family
Welfare, Nirman Bhawan, New Delhi.

2. Dr.S.P.Agarwal,
Director General of Health Services,
Nirman Bhawan, New Delhi-11

..Respondents

(By Advocate Shri Madhav Panikar)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel for the parties in CP
250/2003.

2. We have also seen the order passed by the
respondents dated 29.8.2003 which states that this has
been done in pursuance of Tribunal's order dated
14.1.2003. In the circumstances of the case, we find merit
in the submissions made by Shri S.C.Saxena, learned
counsel that the respondents had ample time to fully
comply with the aforesaid order of the Tribunal, including
opening of the sealed cover pertaining to the applicant
and take further necessary action as required, with regard

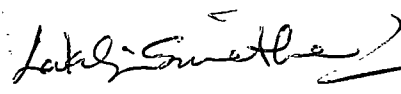
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to his promotion and payment of consequential benefits. These actions have apparently not been taken by the respondents so far and that is the main complaint of the petitioner.

3. Shri Madhav Panikar, learned counsel has submitted that necessary action will be taken shortly, for which he seeks and is allowed two weeks to open the sealed cover and take necessary action i.e. forwarding the case of the applicant to the ACC, if need be, in accordance with law and rules. This time period should be strictly complied with by the respondents.

4. With the above observations, CP 250/2003 is dismissed. Notices issued to the alleged contemners/ respondents are discharged. File be consigned to the record room.


(V.K.Majotra)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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